

Sardar Majithia: So far as the 'unbound' system is concerned, it certainly is realised that it will not produce the number of animals that we would require. But on the other hand, the difficulty in the 'bound' system is that we have not got enough and suitable land for introducing that system.

Sardar Hukam Singh: May I know whether any facilities were given to those displaced farmers who came from West Pakistan, and who had their breeding farms there on the 'bound' system, to start similar farms here?

Sardar Majithia: As the hon. Member knows, the difficulty of land is already there. As it is, we find it very difficult to give the displaced persons the land which they have left in West Pakistan. The first requirement which has to be met is settling them and giving them enough land. It is only when they are fully satisfied, that the other system can be brought in.

Sardar Hukam Singh: May I know whether any action was taken against our representative who had entered into an agreement to purchase these mules in a foreign country, in the case when a special officer of the Defence Ministry who was sent there found that there were no mules at all in that country?

Sardar Majithia: We generally get reports from outside. They offer us mules. Some of our officers are sent down to check up their suitability. It is true that when this officer went to that particular place, the mules of the requisite standard were not there, and therefore, he went further afield, and we had bought certain other mules which were suitable for our purpose.

Sardar Hukam Singh: I wanted to know what action was taken against our representative who entered into an agreement for the purchase of mules, in the case where, when the officer from here went there, it was discovered that there were no mules at all in that country.

Mr. Speaker: Perhaps, the officer was misinformed. We need not go into that. I am calling the next question.

भारतीय वायुसेना के विमान के साथ दुर्घटना

*२४०७. श्री रघुनाथ सिंह : क्या रक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि १५ अप्रैल, १९५४ को भारतीय वायुसेना का एक विमान जालंधर में बंगा थाने के सोरारान गांव के पास दुर्घटनाग्रस्त हो गया; तथा

(ख) यदि हां, तो दुर्घटना के क्या कारण थे?

The Deputy Minister of Defense (Sardar Majithia): (a) Yes, Sir. The aircraft was destroyed, but the pilot baled out safely.

(b) The report of the Court of Inquiry convened to investigate and report on the causes of the accident is awaited. Full facts will be known only on its receipt.

श्री जी० एल० चौधरी : क्या मैं जान सकता हूँ कि इसमें सरकार को कितनी क्षति पहुंची ?

सरदार मजीठिया : कोर्ट आफ इन-क्वायरी का एक काम यह भी है कि वह पता लगाय कि गवर्नमेंट को कितना नुकसान पहुंचा है ।

Shri Joachim Alva: Do Government propose to place on the Table of the House, during every session, a list of accidents in the I.A.F., their causes and the measures that Government have taken to avert the disasters?

Sardar Majithia: I have said that we take every precaution to see that similar occurrences do not happen. I should like to add that our rate of accidents is very much less as com-

pared even with the R.A.F., and therefore, it is not proposed to lay down any information on the Table of the House.

WRITTEN ANSWERS TO QUESTIONS

अमरीकी कारीगर

*२३७६. श्री मगन लाल बागड़ी :
क्या वित्त मंत्री यह बताने की कृपा करेंगे कि:

(क) भारत की विभिन्न परियोजनाओं में इस समय कितने अमरीकी कारीगर काम कर रहे हैं और पिछले वर्ष में कितने ऐसे कारीगर सनाह देने के बाद अपने देश लौट गए; तथा

(ख) इन कारीगरों का यात्रा खर्च तथा वेतन भारत सरकार देती है या अमरीका की सरकार ?

The Minister of Finance (Shri C. D. Deshmukh): It is presumed that the hon. Member refers to the American technicians whose services are secured under the various technical assistance schemes. On this basis the replies to the questions are:—

(a) 89 and 15 respectively.

(b) Travelling expenses from U.S.A. to India and back, and salaries while in India, are paid by the Organisations which provide the experts viz., the Technical Co-operation Mission, the various agencies of the United Nations, etc. Travel expenses on duty within India are borne by the Government of India or the State Government concerned.

BOMBAY CUSTOMS OFFICERS

*2377. **Shrimati Sucheta Kripalani:** Will the Minister of Finance be pleased to state:

(a) whether any officers of the Bombay Customs were prosecuted

during 1951 to 1953 on charges of corruption and bribery;

(b) if so, their number;

(c) the result of any such prosecution; and

(d) whether any of the dismissed officers was re-instated?

The Deputy Minister of Finance (Shri A. C. Guha): (a) Yes, Sir.

(b) Three.

(c) One was convicted and sentenced to pay a fine of Rs. 300. He has been removed from service as a result of departmental proceedings against him. The remaining two were acquitted for lack of evidence. One of them has been removed from service as a result of departmental action. The departmental proceedings against the other have not yet been completed.

(d) No, Sir.

ACCOUNTANT GENERAL'S OFFICE, WEST BENGAL

*2384. { **Shrimati Renu Chakravarty:**
Shri H. N. Mukerjee:

(a) Will the Minister of Finance be pleased to state whether there are any facilities for training classes for the lower division clerks in the office of the Accountant-General, West Bengal, for appearing for Part I of the S.A.S. examination?

(b) In which States and offices have such facilities been started?

The Deputy Minister of Finance (Shri M. C. Shah): (a) Yes.

(b) In all the offices of the Indian Audit and Accounts Department in all States.

HINDI SHORT-HAND

*2392. **Shri Krishnacharya Joshi:** Will the Minister of Education be pleased to refer to the reply to starred question No. 286 given on the 29th May 1952 and state:

(a) what further progress has been made in the evolution of a system of short-hand for Hindi and other Indian languages; and